

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

IA 1676/2024 (NEW IA) IN C.P. (IB)/1807(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA VS TOPWORTH URJA &
METALS LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. DhruPAD Vaghani, Adv. Gaurav Jain for the Applicant present.

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Registry as well as Applicant are directed to **issue notice** to the Respondent. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgment.

Respondent is directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

In the meanwhile, the Respondent shall not take any coercive action in the form of disconnection of the Electricity connection.

List this matter on Board on **07.05.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh